

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No213
CP(IB)/142(AHM)2021

Proceedings under Section 95 IBC

IN THE MATTER OF:

Union Bank of india

.....Applicant

V/s

Navin Kumar Tayal
(Corporate Guarantor)

.....Respondent

Order delivered on 20/07/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Vatsal Trivedi, Adv.
For the Respondent : Mr. Harmish Shah, Adv.

ORDER

Application is filed u/s 95 of the IBC, 2016 against the Personal Guarantor seeking initiation of CIRP. Since the issue of Insolvency of the Personal Guarantor is pending before Hon'ble Supreme Court in the matter of Sanjay Singal & Anr. Vs. Union of India & Ors. in WP(C) 510 of 2022, matter stands adjourned to 28.11.2023.

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN
MEMBER (JUDICIAL)**